## RAJYA SABHA

Wednesday, the 31st May, 1967/the 10th Jyaistha, 1889 (Saka)

The Liouse met at eleven of the clock, Mr. Charman in the Chair.

ORAL ANSWERS TO QUESTIONS

STATE INDEBTEDNESS

\*179. SHRI V. M. CHORDIA:†
SHRI P. S. KHANDEKAR:

Will the Minister of FINANCE be plea used to state:

made in the examination of the general question relating to indebtedness of the States and the need for standardisation of amortisation of public borrowing as recommended in the report of the Fourth Finance Commission;

- (b) whether any communication has been received from any State Government in this regard; and
- (c) if so, what are the details thereof.

THE MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI K. C. PANT): (a) to (c) One State Government had asked for an additional grant-in-aid from the Government of India so that it could make adequate provision for amortisation of its public borrowings. Since this problem was not peculiar to the State which had raised it, it became necessary to examine it in relation to other States as well. The matter is under examination and as it raises several complicated issues, it may take some time before a final decision is reached.

श्री विमलकुतर भन्नातालकी चौर-ड़िया: क्या श्रीमान् यह बतलाने की कृपा करेंगें कि किन किन् प्रत्नों पर श्रभी कितना कितना कर्जा है ? श्री कें ब्रिंग पंत: किस किस स्टेट की क्या-क्या अपनी पर्वालक बारोइंग्ज हैं उसके बारे में फिगर्स नहीं हैं। माननीय सदस्य चाहेंगे तो टेंबुल पर रख दिये जायंगे।

श्री विमलकुमार मन्नालालजी चौर-ड़िया: क्या श्रीमान् यह वतलाने की कृपा करेंगे कि जैसे फोर्थ फाइनेन्स कमिशन ने रिपोर्ट दी थी श्रीर उसको भी काफी श्ररसा हो चुका, तो कितना टाइम श्रापके कंसिडरेशन के लिये इसमें लगने वाला है ?

श्रीके०सी० पंता:एक दो महीना ग्रीरलगेगा।

श्री विभलकुमार मन्नालालजी चौर-ड़िया: श्रीमन्, यह एक दो महीना तो 'व्हेग' है मेरी समझ में नही ब्रा रहा है ।

श्री के करा पंत : मैं बता देता हं . . .

श्री मोर।रजी श्रार० देसाई : निश्चित नहीं बताया जा सकता है।

श्री कें सीं पंत : . . . योजना के संबध में राज्य सरकारों से केन्द्र की बात-चीत जो होगी उसमें इस पर भी कुछ चर्चा राज्य सरकारों से की जायगी।

श्री विमलकुशार मन्नालालजी चौरड़िया: क्या श्रीमान् बतायेंगे कि इसके
वारे में क्या कोई सिद्धान्त तय कर लिया
गया है कि कितना, किसी जनसंख्या के ग्राधार
पर या ग्राधिक स्थिति के ग्राधार पर यह
कर्जा है, इस मान से उनके कर्जे को वराबर
करना है या ग्रीर कुछ करना है, ग्रीर क्या
यह तो सिद्धान्त नहीं है कि जिसने जितना
ज्यादा कर्ज लिया है उसकी उतनी ज्यादा
माफ करने की क्षमता हो गई है?

श्री **के० संग्०पंत**ः इसी पर तो बातचीत होगी।

SHRI R. S. KHANDEKAR: May I know the name of the State which had asked for this amortisation specially and, secondly, whether the Finance Minister has recently asked the

<sup>†</sup>The question was actually asked on the floor of the House by Shri V. M. Chordia.

<sup>669</sup> RSD--1.

States not to make over drafts and the Central Government will not stand guarantee to these overdrafts?

SHRI K. C. PANT: It is the Madhya Pradesh Government. The question of overdrafts has no connection with this question.

SHRI M. GOVINDA REDDY: In view of the fact that in some of the States the indebtedness is unduly heavy, may I know if the Prime Minister or the Finance Minister had had discussions with the Chief Ministers or Finance Ministers of States as to the measures that are to be adopted to decrease this indebtedness?

SHRI MORARJI R. DESAI: crease in the indebtedness depends on the States. If the States want more loans and loans are given, then one cannot say that these loans should not have been given. The only course left is that loans should not be given. When loans are taken by the States and if those loans are not repaid to the Centre, the Centre will not be able to repay the loans to the other people. How is that to be achieved. This is a task to be achieved only one way. One can only adjust it, and those adjustments are being thought of and considered.

श्री राजनारायण: प्रश्न था कि क्या केन्द्रीय सरकार ने स्टेट बंक को कहा है कि राज्य सरकारों को श्रोवरद्राफ्ट न लेने दें श्रीर यदि हां, तो क्या सरकार बतायेंगी कि किन-किन राज्यों ने कितना श्रोवरद्राफ्ट ले रखा है श्रव तक ?

श्रो के ली जंत : सभापित महोदय, ऐसे प्रश्न का संबंध श्रोवर ड्राफ्ट से नहीं है, फाइनेन्स कमीशन ने यह कहा था कि रेवेन्यू एक्सपेडीचर से ग्रमोटिइजेशन किया जायेगा पब्लिक वारोइंग्ज का। यह दूसरा प्रश्न हं इसलिये मैंने कहा, इस सवाल से नही उठता है।

SHRI A. G. KULKARNI: May I know whether the Government is aware that the indebtedness of the States will be increased by each State

proposing to subsidise food and incur expenditure of various sorts and, if so, what steps the Central Government is going to take in this respect?

SHRI K. C. PANT: The indebtedness will go up to the exitent that the States resort to public borrowings, market borrowings, etic., and to the extent that they take I cans from the Centre. It is another from of indebtedness.

INJECTABLE CONTRACEPTIVE FOR FERTI

- \*180. SHRI M. C. SHAH: Wall the Minister of HEALTH AND FAMILY PLANNING be pleased to state:
- (a) whether Government are aware of an injectable contraceptive which has been tried in California, U.S.A. as a new method of controlling population; and
- (b) if so, how far it has proved effective in fertility control?

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. S. CHANDRASEKHAR): (a) Yes, Sir.

(b) The injectable contraceptive is reported to have proved effective in fertility control, in about 150 patients put on the study. The side effect is stated to be that of irregular bleeding. Further studies and clinical trials appear necessary before any opinion can be formed about it.

SHRI M. C. SHAH: I would like to know whether the Dunlop Committee in Britain has recently certified that the pill is completely safe and whether the Government accept this view?

SHRI BIREN ROY: That is quite a different question. What I was going to ask is if the Government is going to introduce the pill as there is a lot of allergy of women against the loop.

DR. S. CHANDRASEKHAR: The second question does not arise from the first but I shall be happy to give information to the hon. Member. They have studied the effects of the pill in about seven countries and